

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A No. 104 of 2014 &  
IA No. 198 of 2014**

**Dated : 29<sup>th</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Ajmer Vidyut Vitran Nigam Ltd. & Ors. ...Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. M.G.Ramachandran  
Ms. Swatika Sahoo  
Ms. Anushree Bardhan  
Ms. Poorva Saigal**

**Counsel for the Respondent (s) : Mr. Vishrov Kukherjee for R-2**

**ORDER**

**(IA No. 198 of 2014 – for Stay)**

It is represented by the Learned Counsel for the Appellant that the impugned order challenged in this Appeal has been admitted in other Appeal no. 99 of 2014. So, Admit. Mr. Vishrov Mukerjee undertakes notice on behalf of Respondent no.2. Issue notice in the Appeal as well as in the IA. Dasti service is permitted.

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In the meantime, the Learned Counsel for the Respondent is directed to file the reply in the IA on or before 12.05.2014 after serving copy on the other side.

Post the matter for hearing the IA on **22.5.2014** along with Appeal no. 99 of 2014.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

mk/kt